GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

RAJYA SABHAUNSTARRED QUESTION NO-510 TO BE ANSWERED ON THE 23/07/2021

LOSSES INFLICTED DUE TO AGITATION AGAINST FARM LAWS

510. SHRI SAMBHAJI CHHATRAPATI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether the agitation against the farm laws for more than three months have resulted into loss to the Government;
- (b) if so, the estimated value of loss incurred so far;
- (c) whether any action has been initiated against the mischievous persons against the garb of agitation; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

(SHRI NARENDRA SINGH TOMAR)

- (a) & (b): Agitation led to the inconvenience to the public because of road blockage and other agitation activities. Also deployment of police personnel for law and order arrangements lead to Government expenditure. The Farm Laws implementation would have lead to enhanced income of farmers and enhanced investment at village level due to investment in post harvest management infrastructure, logistics, value addition, storage units etc. But loss cannot be quantified due to above mentioned and other related activities.
- (c) & (d): The action against the mischievous persons falls under the purview of Delhi Police. As informed by Delhi Police, the details of cases registered by Delhi Police against the mischievous persons under the garb of agitation is as under:-

No. of cases registered	No. of persons arrested	Status of Case	
		Pending Investigation	Pending Trial
05	43	04	01
